

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020.

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. P. Nagesh and Mr. Shivam Wadhwa, Advocates

**Present for the Respondent: Mr. Saurabh Jain and Mr. Smarth Arora, Advocates
Mr. Rajiv Kumar, Mr. Abhindra Maheshwari and Mr. Manoj Kulshreshta, Advocates for RP**

ORDER

CA 747/2018 – it is submitted that the resolution plan has been filed in this case which has been pending for long. The same is on ground of being mired by a number of objections interse the claimants. To surmount the objections, a Local Commissioner was appointed to classify home buyers and Financial claimants in this case. Objections to the report of the Local Commissioner has been raised by various allotees vide CAs 994/2019, 964/2019 and 1238/2019 and it therefore becomes expedient to dispose of these objections to be considered before proceeding further.

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It is pointed out that the dispute involves 67 plots. The RP is directed to give the details of the payments made against each of the 67 plots by various allottees. ~~The person who has made a prior payment of the plot has a prior right over the plot, subject to the adjudication of the objections herein.~~ (b)

To come up on 13th January 2020 at 2:00 p.m.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)